

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.695/15
PS: Hari Nagar
State Vs. Sumit @ Baba
U/s 302/34 IPC

05.10.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Shitez Sharma, Ld. counsel for the applicant/accused
through VC.

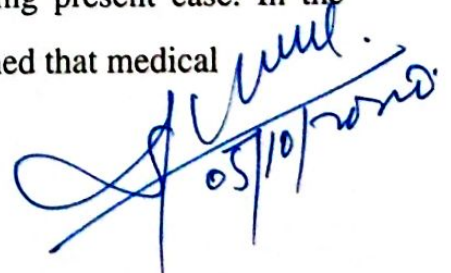
This application U/s 439 Cr.P.C., as filed on behalf of
applicant/accused for grant of interim bail, is listed today for consideration.

Reply to the above application is already on record alongwith
previous involvement report.

Ld. Counsel for the applicant/accused submits that the
present application for grant of interim bail has been filed on behalf of
applicant/accused on the medical ground of father of the applicant/accused.
He further submits that the father of the applicant/accused is suffering from
lungs ailment.

As per the previous involvement report, the present
applicant/ accused is shown to be involved in 12 cases including present
case.

In the reply also it is specifically mentioned that the present
applicant/accused is involved in 12 cases including present case. In the
reply as filed by SHO P.S. Hari Nagar it is mentioned that medical

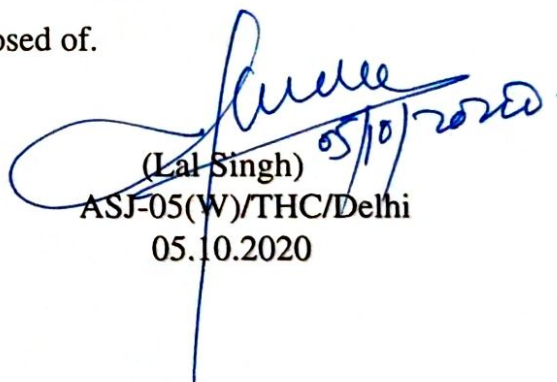
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documents of Nathu Lal, father of the applicant/accused attached with the bail application is of 24.02.2020. It is further mentioned that except the discharge slip dated 24.02.2020, no other documents have been attached alongwith the application so as to show the imminent seriousness. It is also specifically mentioned in the reply that there are other family members in the family of the applicant/accused to take-care of the father of the applicant/accused.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.381/19
PS: Nihal Vihar
State Vs. Mohit @ Bholi
U/s 307/120B/34 IPC & Sec. 25/27/54/59 Arms Act

05.10.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Kundan Kumar, Ld. counsel for the applicant/accused
through VC.


This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused Mohit @ Bholi for grant of interim bail.

Ld. Counsel for the applicant/accused submits that
inadvertently the application has been filed for grant of interim bail though
the applicant/accused wanted to file application for regular bail.

At this stage, Ld. Counsel for the applicant/accused submits
that he is withdrawing the present application and he may be permitted to
withdraw the same.

In view of the above facts & circumstances and submissions
of Ld. Counsel for the applicant/accused, the present application is
dismissed as withdrawn.

Application u/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.236/17

PS: Rajouri Garden

State Vs. Abhijit

U/s 186/353/307/411/34 IPC & Section 25/27 Arms Act

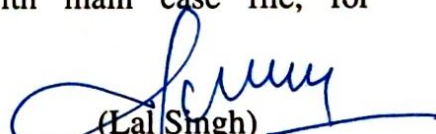
05.10.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC
Sh. Farooq Ahmad, Ld. counsel for the applicant through
VC.

This application as filed on behalf of applicant/surety for
releasing the FDR, is listed today for consideration.

Today, undersigned is hearing the matter through VC from
residence, therefore, matter is adjourned for 08.10.2020.

Put up on 08.10.2020, alongwith main case file, for
consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.876/17
PS: Ranhola
State Vs. Deepak @ Satish
U/s 302/308/323/34 IPC

05.10.2020


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sunil Kumar, Ld. counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of regular bail.

Though the previous involvement report qua applicant/
accused is received, however, reply to the above application has not been
received as yet.

Therefore, issue notice to IO/SHO concerned to file reply to
the above application, returnable for 17.10.2020.

Put up on 17.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No. 876/17

PS: Ranhola

State Vs. Pappu @ Jaswant & Ors.

U/s 302/308/323/148/149/34 IPC

05.10.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Gaurav Mahoor, Ld. counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for extension of interim bail already granted to the
applicant/accused Mannu @ Sonu @ Chiranji Lal.

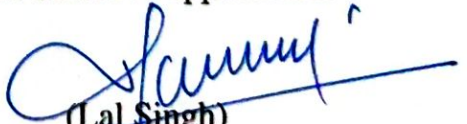
Ld. Counsel for the applicant/accused submits that
applicant/accused Mannu @ Sonu @ Chiranji Lal was granted interim bail
on 18.08.2020 in terms of HPC guidelines dated 18.05.2020.

Ld. Addl. PP for the State submits that some clarification is
required in this case.

In view of the above, matter matter for 12.10.2020.

Interim bail already granted to the applicant/ accused Mannu
@ Sonu @ Chiranji Lal, is extended till 12.10.2020.

Put up on 12.10.2020 for consideration on above application.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2443/19 & 2444/19
FIR No.60/19
PS: Paschim Vihar
State Vs. T.P. Setia
&
State Vs. Sagar Setia

05.10.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dated 29.09.2020 of the Ld. Principal District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sandeep Vyas, Ld. counsel for both the applicants through VC.
Complainant Sh. Sudhir Mittal through VC.
IO is absent today.


These connected two applications U/s 438 Cr.P.C., as filed on behalf of applicants, are listed today for consideration.

Heard for some time.

Today, IO is not present.

Therefore, issue notice to IO of the case ^{file} to comprehensive report regarding present status of the matter, returnable for 27.10.2020.

Put up on 27.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No. 557/19
FIR No.99/18
PS: Mayapuri
State Vs. Govind & Ors.

05.10.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dated 29.09.2020 of the Ld. Principal District & Sessions Judge, West, THC, Delhi.

Present : Sh.M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Sanjeev Kumar Gupta, Ld. counsel for accused
Shashikant through VC.
Accused Shashikant who is on bail also joined the proceedings through VC.
None for other accused persons.

Matter is at the stage of argument on the point of charge.


However, none has appeared on behalf of accused Govind and Parul, therefore, argument on the point of charge could not be heard.

Perusal of file shows that accused Govind and Parul are on bail, however, today they have not joined the proceedings through VC.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons Govind and Parul for their non joining the proceedings through VC only for today.

In view of the above, the matter is adjourned for 14.12.2020.

Put up on 14.12.2020 for arguments on point of charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.722/19
FIR No. 425/19
PS: Paschim Vihar West
State Vs. Abhijeet Malik & Ors.

05.10.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dated 29.09.2020 of the Ld. Principal District & Sessions Judge, West, THC, Delhi.

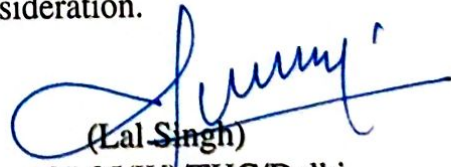
Present : Sh.M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.J.K. Sharma, Ld. counsel for both the accused through VC.
Both the accused are stated to be in JC.

This matter is at the stage of argument on the point of charge.

On last of hearing i.e. 05.08.2020 notice was directed to be issued to IO of the case to file report regarding the status of FSL report. However, no report has been filed by IO of the case.

Issue notice to IO of the case to file report regarding status of FSL report, returnable for 14.12.020.

Put up on 14.12.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.57917/16
FIR No.278/16
PS: Punjabi Bagh
State Vs. Hari Kishan

05.10.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dated 29.09.2020 of the Ld. Principal District & Sessions Judge, West, THC, Delhi.

Present : Sh.M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.


Matter is at the stage of P.E.

Perusal of file shows that before lock-down accused was in
JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 14.12.2020.

Put up on 14.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.58264/16
FIR No.535/15
PS: Kirti Nagar
U/s 307/326/34 IPC
State Vs. Bali

05.10.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dated 29.09.2020 of the Ld. Principal District & Sessions Judge, West, THC, Delhi.

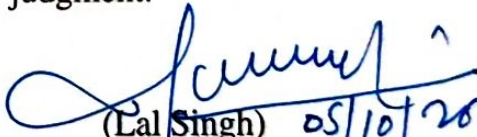
Present : Sh.M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Manish Kumar and Sh. Jafar Abbas, Ld.counsels for the accused alongwith accused who is on bail through VC.

Matter is listed today for further final arguments through VC.

Further final arguments heard through VC.

Arguments concluded.

Now to come up on 17.10.2020 for judgment.


(Lal Singh) 05/10/2020
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Crl. Rev. No.408/18
State Vs. Girish Dhir & Ors.

05.10.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dated 29.09.2020 of the Ld. Principal District & Sessions Judge, West, THC, Delhi.

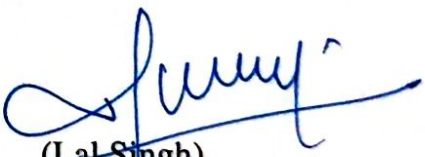
Present : Sh.M.A. Khan, Ld. Addl. PP for the State/petitioner through VC.
Sh. Rahul Tiwari, proxy counsel for counsel for the respondents through VC.
None for the complainant.

Matter is listed today for arguments on revision petition.

Ld. Proxy counsel for the respondents submits that today main counsel is not available and he is seeking adjournment for argument.

In view of the above, matter is adjourned for 14.12.2020.

Put up on 14.12.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.449/17
FIR No. 105/12
PS: Rajouri Garden
U/s 489/489C IPC
State Vs. Raj Kumar

05.10.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.607/15966-16015/Misc/Gaz./PDJ West/Delhi/2020 dated 29.09.2020 of the Ld. Principal District & Sessions Judge, West, THC, Delhi.

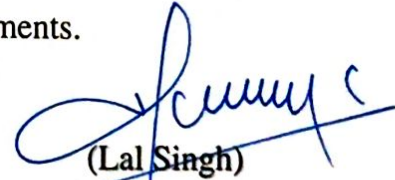
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Accused who is on bail is reported to be present in court.

Matter is at the stage of final arguments.

Assistant Ahlmad of the court reported to undersigned telephonically that accused is present in person in the court and accused informed her that his counsel is today not available for arguments.

In view of the above, matter is adjourned for 19.10.2020.

Put up on 19.10.2020 for final arguments.



(Lal Singh)

ASJ-05(W)/THC/Delhi

05.10.2020